COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 13 OF 2018 & IA NO. 1132 OF 2018

Dated: 21st August, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Jaiprakash Power Ventures Limited Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Abhishek Raj

Counsel for the Respondent(s) : Ms. Suparna Srivastava

Ms. Nehul Sharma for R-2

ORDER

(On IA NO. 1132 OF 2018- Delay in filing reply)

The learned counsel appearing for the second Respondent submitted that, there is a delay of 122 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the second Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the second Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA is allowed.

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The learned counsel appearing for the Appellant prays for four weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder in the matter by 18.09.2018, after duly serving copy on the other side.

List the matter on <u>26.09.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

vt/kt